

Jambad Colliery

S.N.Q. 14. Shri N. R. Muniswamy: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that there was continued rowdyism, rioting, looting, getting off telephone lines and attacking the police with spears, lathis, etc., by some of the labourers in Jambad colliery on the 14th and 15th December, 1960;

(b) if so, what were the reasons for the trouble; and

(c) what action is being taken in this regard?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). It is reported that when the agent of a neighbouring colliery went to the house of the manager of the Real Jambad Colliery on 14th December, 1960, some workers belonging to the Colliery Mazdoor Sabha (AITUC) did not like his coming there; they suspected he acted as an adviser to the management of their colliery and tried to assault his driver. A worker who objected to this action was chased and his property looted from his house. On 15th December, 1960, when the police arrested some persons in connection with this incident, they were attacked and brick-batted by a large number of workers. The police took shelter in the colliery office after tear gas shells and a lathi charge proved ineffective and several of them were injured, two seriously. The crowd thereafter became violent, cut the telephone lines, paralysed the working of the colliery and tried to attack the quarters of some colliery peons. The police have arrested about 120 workers.

Shri N. R. Muniswamy: May I know whether it has been brought to the notice of Government that one of the leaders of this union is inciting the employees to march to Calcutta to take possession of the employers, and if so, what action is proposed to be taken by Government to prevent this contingency?

Shri Abid Ali: It is true that a communist worker in the locality during his speech there told the workers that they should go to Calcutta and occupy the buildings where the proprietor's office was located, and also that the manager's bungalow should be taken possession of and that the manager should be driven away, but I do not think he was serious about it.

Shri N. R. Muniswamy: May I know whether Government also share the feelings of many of us here that the trade unions are doing these activities for their political ends, and they are thereby jeopardising the production programme of our country?

Shri Abid Ali: There are codes for these purposes, and I wish that the unions follow the code which has been adopted by them voluntarily.

Shrimati Renu Chakravarty: May I know whether it is not a fact that on various occasions, the Minister, the Ministry and the Regional Labour Directorate had been approached again and again as to the way the employers had been bringing in armed goondas and touts to beat up the trade union workers, and yet not one single case of adjudication has been conceded to these workers during the last one year, as a result of which there has been this constant friction and large-scale victimization? Will the Labour Ministry consider the necessity of having a tripartite conference to discuss this entire question of the conditions of labour as well as trade unionism in this Raniganj area?

Shri Abid Ali: What the hon. lady Member has said, perhaps, is based on incorrect information. With regard to this particular colliery, complaints of the Colliery Mazdoor Sabha and some workers to the effect that the management had not implemented the various provisions of the Coal Award (the Das Gupta Award) and the Mines Act have generally not been substantiated on enquiry. Only some minor omissions were found out which the management agreed to rectify.

Shrimati Renu Chakravarty: Is it a fact that whenever on receipt of complaints from the Colliery Mazdoor Sabha, the Regional Labour Commissioner, Mr. Singh, goes to the coal-field area, he makes it a point never to call upon the Colliery Mazdoor Sabha officials to substantiate the charges, and he makes unilateral decisions with the management?

Shri Abid Ali: That is not correct. because I have seen reports in which what the union officials have stated has also been mentioned.

Shrimati Renu Chakravarty: He has never met them.

Shri Abid Ali: He should hear both parties, and only after that, he can be helpful to have effective conciliation. We have granted adjudication—it is a matter of record; it has been gazetted also—on the request of this particular trade union.

Shri S. M. Banerjee: May I know whether it is a fact that recently the Labour Ministry officials and the Labour Minister met the representatives of AITUC and discussed this matter concerning that entire belt? If so, what is the result of the discussion?

Shri Abid Ali: The trade union officials who met the Labour Ministry official promised that they would be helpful in creating an atmosphere which might help the resumption of normalcy there. But unfortunately, they have not carried out their promise.

Shri S. M. Banerjee: When did they meet? Only yesterday they met. I wish to raise a point of order. I seek your protection.

Mr. Speaker: Shri Tridib Kumar Chaudhuri.

Shri Tridib Kumar Chaudhuri: Is it not a fact that in the Standing Labour Committee and in Indian Labour Conference representatives of all the Central Trade Union organisations connected with colliery labour complained about the law and order situation within the jurisdiction of the Regional Labour Commissioner.

Shrimati Renu Chakravarty: Shri Singh.

Shri Tridib Kumar Chaudhuri: of Dhanbad? Also, has any steps been taken in consultation with the State Governments concerned to look into the matter and to set things right?

Shri Abid Ali: Hon. Members would appreciate that the same Regional Labour Commissioner is in charge of both the Raniganj and Jharia coal fields. In Jharia there is complete peace. This is a place where fortunately this particular trade union organisation has no influence. There is trouble in the Raniganj coal field and the source can be found out. It is obvious. (*Interruptions*).

An Hon. Member: It is not correct.

Shri Tangamani: He makes all kinds of allegations. These are not correct. (*Interruptions*).

Mr. Speaker: I have to inform the House.

Shri Inderjit Gupta: It is wrong information that he has given.

Mr. Speaker: Hon. Members are not satisfied. What can I do?

Some Hon. Members rose—

Mr. Speaker: Will they resume their seats or not? (*Interruptions*). I am not prepared to allow any more questions.

Shri S. M. Banerjee: On a point of order.

Mr. Speaker: I have allowed a number of questions.

Shri S. M. Banerjee: It is a point of order.

Mr. Speaker: There is no point of order. Why should he be impatient?

Shri Tangamani: May I make a submission? In connection with another coal-mine, the hon. Deputy Minister was pleased to state that the Union was not registered, when in fact it was registered.

Mr. Speaker: I am not going to allow it. It is irrelevant.

Shri Tangamani: I would like to know whether he will correct himself at this stage.

An Hon. Member: He has made a wrong statement.

Mr. Speaker: Order, order.

WRITTEN ANSWERS TO QUESTIONS

Propogation of Hindi

***1090. Pandit D. N. Tiwari:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the States have been asked to review the existing arrangements for the propogation of Hindi;

(b) if so, whether replies have been received; and

(c) the common features of the replies?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a), (b) & (c). Under the Directive of the President issued under Clause (6) of Article 344, the Ministry of Education has been directed to review the working of the existing arrangements for propogation of Hindi and to take further action on the lines indicated by the Committee of Parliament on Official Language. As a preliminary step the State Governments have been requested to make a survey of the existing arrangements for the propogation and development of Hindi in their respective areas and to make recommendations to the Government of India. The Governments of Andhra Pradesh and Madras and the Administrations of Manipur and Tripura consider the existing arrangements adequate. The Administrations of Andaman and

Nicobar Islands and Laccadive, Minicoy and Amindive Islands consider the arrangements inadequate and they propose to step up the activities in the Third Five Year Plan. The State Governments of Gujarat, Kerala, Orissa and Punjab have sent only interim replies. Replies from other State Governments are still awaited.

Exchange of Scholars Between India and China

***1095. Shri A. K. Gopalan:** Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 409 on the 21st November, 1960 and state:

(a) the amount spent on each of the five scholars who were sent to China and who have come back;

(b) whether their studies in China are being utilised by Government; and

(c) if so, in what way and the places of their employment where they are utilising their studies and knowledge gained in China?

The Minister of Education (Dr. K. L. Shrimali): (a) The amount spent on each of the five scholars is as under:—

	Rs.
1. Shri V. P. Dutt	6630-00
2. Shri Ram Manohar Sinha	4418-68
3. Shri S. Seshadri	5068-67
4. Km. Latika Lahiri	6590-00
5. Smt. Gargi Dutt	6570-00

(b) and (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 105].

People's Friendship University, Moscow

***1096. Shri Kunhan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether fresh applications were invited for People's Friendship University, Moscow;